

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 1
(IB)-1015(PB)/2020

IN THE MATTER OF:

Endless Services Pvt. Ltd.

.... Applicant/petitioner

v.

SLR Construction Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 29.10.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner
For the Respondent

Ms. Nikshubha Sethi, Adv.

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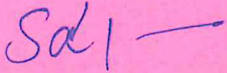
ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against Corporate Debtor.


The Corporate Debtor is hereby directed to file its reply within ten days from hereof.

Both sides are hereby directed to file their Written submissions (preferably not more than 2 pages) within ten days from hereof.

List it for further consideration on **20.11.2020**.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)